GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**LOK SABHA
UNSTARRED QUESTION NO-1093
ANSWERED ON 08.12.2023**

AWARENESS OF LEGAL PROCESS IN LADAKH

1093. SHRI JAMYANG TSERING NAMGYAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government strives to create awareness about the process of law and justice in rural villages of UT of Ladakh through campaign/Television programme/digital platform or any other methods;

(b) if so, the details thereof and if not the reasons therefor;

(c) whether Government has identified the areas where people needs maximum awareness about legal process;

(d) if so, the details thereof;

(e) whether Government proposes to increase the number of Legal posts to provide legal services in UT of Ladakh; and

(f) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)

(a) and (b) In the Union Territory of Ladakh, Ladakh Legal Services Authority is conducting the Legal Awareness Programme across the entire Union territory of Ladakh as per Legal Services Authorities Act,1987. During the years 2022 and 2023 (till November), such legal awareness programmes conducted within the UT of Ladakh are 122 and 222 respectively.

(c) and (d) Since the constitution of Ladakh Legal Services Authority, Legal Awareness programmes is being regularly organized in both the district of Leh and Kargil. These programmes covers legal awareness in areas like rights, duties, entitlements, grievance redressals etc which are relevant to the common masses.

(e) and (f) After constitution of Ladakh Legal Services Authority, vide S.O. No. 05 of 2021 dated 24th February, 2021, the Jammu and Kashmir Government has apportioned 34 posts (including 6 legal posts) to the Ladakh Legal Services Authority which are presently sufficient as per requirement.